

OFFICE OF THE DISTRICT JUDGE PURBA MEDINIPUR AT TAMLUK
NAZARARTH DEPARTMENT

Office order No. 60 Dated, Tamluk, Purba Medinipur the 1st day of April, 2019.

In view of Hon'ble High Court's letter No. 3077-RG, dated 10th August, 2016 on the subject "Follow-up action to be taken in respect of Resolution adopted in the Chief Justices' Conference 2016 held on 22nd and 23rd April, 2016 in the Supreme Court of India against Agenda No.2, namely, Infrastructure in Subordinate Courts", a committee named as 'Infrastructure Development committee for the Judgeship of District-Purba Medinipur' is recreated consisting of the following Judicial Officers as well as the Officers of Administrative Department of District Purba Medinipur; viz :-

1. Sri Partha Sarathi Sen --- District Judge, Purba Medinipur ---- Chairperson.
2. Sri. Partha Ghosh, District Magistrate, Purba Medinipur. ----- Co-opted Member
3. Sri. Nirupam Kar--- Chief Judicial Magistrate, Purba Medinipur. --- Member.
4. Sri. Jagojyoti Bhattacharjee -----Additional Chief Judicial Magistrate, Contai, Purba Medinipur.---- Member.
5. Sm. Nilanjana De ---Additional Chief Judicial Magistrate-II, Haldia, Purba Medinipur.----- Member.
6. Sri. Joy Sankar Roy, Civil Judge (Sr. Div.), 2nd Court, Tamluk, Purba Medinipur. ----- Member.
7. Sm. Saptamita Das, Civil Judge (Jr. Div.), 1st Court, Contai, Purba Medinipur. ----- Member.
8. Sri. Nilanjan Maulick, Civil Judge (Jr. Div.), Haldia, Purba Medinipur. ----- Member.
9. Sri Ranjan Kumar Das, Executive Engineer, PWD(Civil), Purba Medinipur --- Co-opted Member
10. Sri. Ashif Iqbâl, Executive Engineer, PWD(Electricals), Purba Medinipur --- Co-opted Member

The Committee will work under the supervision of the undersigned.

The Committee members are hereby requested to hold a meeting at regular intervals and to make its' recommendation to the undersigned time to time.

The committee shall monitor construction of Infrastructural projects and proper utilization of allocated funds and shall submit the monthly report in this respect to the learned Registrar General for submission of the same before the Committee at High Court level.

Court Manager and Nazirs, of the judgeship of District-Purba Medinipur is hereby directed to render all sorts of cooperation to the members of the committee for its' smooth functioning.

Sherestadar, of the judgeship of District-Purba Medinipur is directed to circulate this order to the members of the committee, in all courts, departments and all office notice boards of the Courts of Tamluk, Contai and Haldia including the official website of the judgeship of District-Purba Medinipur.

This order will take effect immediately.

Sd/-

(PARTHA SARATHI SEN)
DISTRICT JUDGE
Purba Medinipur.

REGISTRAR GENERAL
CALCUTTA



3, Esplanade West
Kolkata-700 001
Phone : (033) 2213 5472
Tele/Fax : (033) 2248 7835
Mobile : 98308 91262

By Fax/Speed post/Special Messenger

No.3077- RG

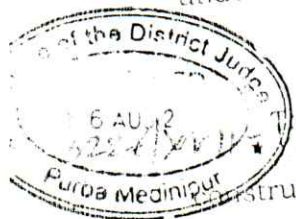
Dated: 10th August, 2016.

- To
- (1) All The District Judges, West Bengal, (Darjeeling, Jalpaiguri, Cooch Behaar, Uttar Dinajpur, Dakshin Dinajpur, Malda, Murshidabad, Burdwan, Bankura, Birbhum, Paschim Midnapore, Purba Midnapore, Howrah, Hooghly, Purulia, Nadia, South 24 Parganas, North 24 -Parganas).
 - (2) The District & Sessions Judge, A & N Islands,
 - (3) The Chief Judge, City Sessions Court, Calcutta,
 - (4) The Chief Judge, City Civil Court, Calcutta,
 - (5) The Chief Judge, Presidency Small Causes Court, Calcutta,
 - (6) The Chief Metropolitan Magistrate, Calcutta.

Subject: Follow-up action to be taken in respect of Resolutions adopted in the Chief Justices' Conference 2016 held on 22nd and 23rd April, 2016 in the Supreme Court of India against Agenda No.2, namely, infrastructure in Subordinate Courts.

Sir,

Pursuant to the Resolution No.2 adopted in the Chief Justices' Conference-2016, The Hon'ble the Chief Justice has been pleased to constitute a Committee in each district comprising of the District Judges, the Chief Judicial Magistrate, Additional Chief Judicial Magistrate and the Judge-in-Charge of Building of the District and Sub-divisions. District Magistrate, Executive Engineers of PWD Civil and Electrical) also be co-opted as Member of such Committee. The Committee will work under supervision of the Judge-in-Charge of the concerned district.

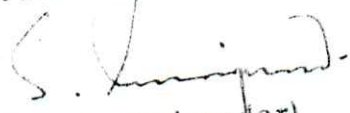


The Committee, constituted at the district level shall monitor construction of infrastructural projects and proper utilization of allocated funds and shall submit monthly report in this respect to the Learned Registrar General for submission of the same before the Committee at

High Court level.

In this connection a copy of the Resolutions adopted in the Chief Justices' Conference-2016 is enclosed herewith for your information and necessary action.

Yours faithfully,


(Sugato Majumdar)
Registrar General.

10.08.16

Encl: As stated above.